

IN THE COURT OF THE CHIEF METROPOLITAN MAGISTRATS,

TEES HAZARI, DELHI

25/5/10

CC NO:

Securities and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its regional office at Block No.1, Rajendra Bhawan, Rajendra Place District Centre, New Delhi 110 008 and represented by Jindgar.

۷s.

- Naturoworth & Medico Plants Ltd., a company incorporated under the provisions of Companies Act, 1956 and having its registered office at B-88, Okhla Elated Factory Complex, Okhla, New Delhi 110 020.
- Shri R.S. Chauhan, s/o not known to the complainant; Occupation Director of the Accused No.1;

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Complainant

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resident of A-312, Sector 19, Noida.

- Dr. R. Harsha, s/o not known to the complainant; Occupation Director of the Accused No.1; resident of Kothi No.60, Sector 7-A, Faridabad.
- Shri Sanjay Singh, s/o not known to the complainant; Occupation Director of the Accused No.1; resident of 67, Mahindra Nagar, Opp. Mathura Refinery, Mathura.
- 5. Shri Mahesh Chauhan, s/o not known to the complainant;
 Occupation Director of the Accused
 No.1; resident of 67, Mahindra
 Nagar, Opp. Mathura Refinery,
 Mathura.

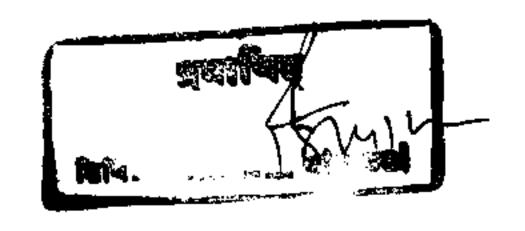
...Accused

COMPLAINT UNDER SECTION 200 OF THE CODE OF

CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1)

AND 27 OF SECURITIES AND EXCHANGE BOARD OF

INDIA ACT, 1992





SEBI VS. NATUROWORTH & MEDICO PLANTS LTD.

17.04.12

Present.

Counsel for complainant.

Accused no. 1 proceeded u/s 305 Cr.PC.

Proclamation was made against the accused no. 2 to 5 through publication. As observed none has appeared on behalf of these accused persons despite proclamation. Keeping in view the facts of the case and proclamation through publication accused no. 2 R.S. Chauhan, accused no. 3 Dr. R. Harsha, accused no. 4 Sanjay Singh and accused no. 5 Mahesh Chauhan are declared proclaimed offender. Ld.counsel for complainant requests to adjourn the matter sine-die. In view of the facts and contentions present complaint is adjourned sine-die with liberty to revive the case as and when need arises. File be consigned to the Record Room.

> (G.N/PANDEY) ACMM(SPL ACTS), CENTRAL DÉLHI/17.04.12

कार्यालय जिला एवम् सत्र पायाधीश दिल्ली प्रतिलिपि विभाग (फौजवारी) प्रमाणित जाँच प्रतितिपि

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